GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
(DEPARTMENT OF JUSTICE)

LOK SABHA
UNSTARRED QUESTION No. 4289
TO BE ANSWERED ON FRIDAY, THE 20th DECEMBER, 2024

Implementation of Al Tools in Judiciary

4289. SHRI KARTI P CHIDAMBARAM:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Supreme Court of India, have started implementing Al tools in registering cases, filing, research, etc. if so, the details thereof;
(b) whether the Government has allocated separate funds for the implementation of Al tools in the Courts;
(c) if so, the details of the amount allocated for the implementation of Al and other technological tools; and
(d) whether the Government has conducted any pilot project to assess the feasibility and challenges of the Al, if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): The Supreme Court of India has adopted the use of Artificial Intelligence (AI) language technology in translation of judicial documents. AI has also been deployed for transcribing oral arguments, particularly in Constitution Bench matters since February 2023. A Committee headed by a Judge of the Supreme Court of India has been constituted to monitor the translation of important Supreme Court and High Court judgments into vernacular languages. The Committee is having regular meetings with the Sub-

Committees of Judges of various High Courts to expedite the process of translation.

The AI Translation Committees of the High Courts are monitoring the entire work relating to translation of the Supreme Court and High Court Judgments into vernacular languages. As on date, 17 High Courts have already started placing, e-High Court Reports (e-HCR)/e-Indian Law Reports (e-ILR) on their websites. e-HCR/e-ILR are digital legal platforms that provide online access to judgments in the vernacular languages. As on date, 36,324 Supreme Court Judgments have been translated in Hindi language and 42,765 Judgments of Supreme Court have been translated in other 17 regional languages. The same are available on the e-SCR portal (https://judgments.ecourts.gov.in/pdfsearch/index.php).

It may be noted that the specific areas to be earmarked for implementation of AI and other technological tools fall within the remit of the judiciary. The Government has allocated an amount of Rs. 7210 Crore for the implementation eCourts Phase III. There are 24 project components for Phase III and out of these 24, one component is Future Technological Advancement (Al, Block chain etc). As per the Detailed Project Report (DPR) of eCourts Phase III, Rs. 53.57 Crore has been allocated for this component, for the High Courts across India up to 2027.

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